

**GOVERNMENT OF INDIA
AGRICULTURE
LOK SABHA**

UNSTARRED QUESTION NO:2436
ANSWERED ON:03.12.2007
APPROVAL OF THE GENERAL BUDGET OF SOCIETIES
Jha Shri Raghunath;Singh Shri Prabhunath

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the Kendriya Bhandar and some other societies registered under Multi-State Cooperative Societies Act, 2002 failed to get their annual budget approved by their general bodies in contravention of the rules under the said Act making such approval mandatory;
- (b) if so, the details thereof and the reasons therefor alongwith the action proposed to be taken against the management of such societies;
- (c) whether the Government has made or proposes to make any exception to the said rule by authorising the Board of Directors/Executive Committee to approve the budget; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI KANTILAL BHURIA)

(a) & (b): As per the provision of sub-section (1)(g) of section 39 of the Multi State Cooperative Societies (MSCS) Act, 2002, the Board of every Multi-state Cooperative Society shall within six months after the close of the cooperative year, call the Annual General Body meeting to approve, inter-alia the Annual Budget of the Society. As reported by the Kendriya Bhandar, the Annual Budgets of the Kendriya Bhandar have not been approved by their General Body, since 2002-03 and onwards owing to the provision of bye-law No.22(r) of Kendriya Bhandar which provides that Board shall exercise the powers to approve the Annual and Supplementary Budget of the society. However, Kendriya Bhandar has informed that the Annual Report, Audited Report and Audited Statement of Accounts of Kendriya Bhandar have been approved by the their General Body since 2002-03. It has been further reported that the annual budget of Kendriya Bhandar for the year 2008-09 will be placed for consideration/approval of its general body during May, 2008 as decided in its annual general body meeting held on 30.9.2007. All the Multi-state co-operative societies including Kendriya Bhandar have been advised to strictly comply with the provisions of section 39(1)(g) of the MSCS Act, 2002.

(c): No, Sir.

(d): Does not arise.